THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.341/2020 Un-numbered Company Appeal (AT) (Insolvency) No.__/2020 (F.No.03.01.2020/NCLAT/UR/27

In the matter of:

Sushil Kumar Singh		Appellant
Versus		
Smt. Shalini Chaudhary & Ors.		Respondents
Appearance:	Ms. Srishti Thukral, Advocate for the Appellant.	

27.01.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 03.01.2020 and the Office after scrutiny of the Memo of Appeal on 04.01.2020, intimated the defects to the Appellant on 06.01.2020 and returned the Memo of Appeal to the Appellant on 10.01.2020. The Appellant re-filed the Memo of Appeal on 20.01.2020. It is stated in the Interlocutory Application (IA) that the delay occurred due to the reason that the Appellant's Counsel Clerk had demise at his home due to which he could not re-file the Appeal in stipulated time as prescribed by Registry of NCLAT. Hence, there is delay of nine days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar